

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 618  
CAA-32/ND/2022

IN THE MATTER OF:

M/s. Fortum Amrit Energy Pvt. Ltd.  
and M/s. Fortum Finnsurya Energy Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 29.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant  
For the RD  
For the OL  
For the Income Tax Department

:Mr. Hirak Mukhopadhyay, Advocate.  
:  
:Ms. Hemlata Rawat, Advocate.  
:Mr. Kunal Sharma (Sr. Standing  
Counsel), Ms. Zehra Khan (Jr.  
Standing Counsel), Mr. Sushrut  
Meena, Advocates

ORDER

Heard the submissions made by the Ld. Counsel for the Petitioners. The OL and RD's report are on record. The Counsel for the Income Tax Department is facing some technical problem for filing the report. The Counsel has submitted the said problem has been resolved, however the reports have not yet come on the e-portal of the Tribunal. The Counsel is directed to approach the registry and get the same listed on the e-portal of the Tribunal. List this matter on 14.10.2022.

—sd—

(Rahul Bhatnagar)  
Member (T)

—Sel—

(P.S.N Prasad)  
Member (J)

(Meenu)